IN THE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP (IB) No.172/(PB)/2026

ORDER UNDER SECTION 59 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016 READ WITH INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (VOLUNTARY LIQUIDATION PROCESS) REGULATIONS, 2017

IN THE MATTER OF:

CENTERPIECE BUSINESS SOLUTIONS PVT. LTD.
Registered Office at:
E-19, Ground Floor,
Lajpat Nagar-III,
New Delhi-110024.

...Applicant

Order Pronounced On: 07.10.2026

CORAM:

JUSTICE ANUPINDER SINGH GREWAL
HON'BLE PRESIDENT

SHRI RAVINDRA CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

Appearances:

For the Applicant: Mr. Lokesh Dhyani, Ms. Ashima Jain, Mr. Sourabh Gupta, and Mr. Hardev Singh, Advs.

For the ROC : Ms. Shankari Mishra & Ms. Gagan Kohli, Ads.

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ORDER

1. This is an application filed under Section 59 of the Insolvency and Bankruptcy Code, 2016 (**IBC/Code**) by Mr. Hardev Singh, Liquidator of **M/s Centerpiece Business Solutions Private Limited** (CIN: U74999DL2021FTC379653) (**Applicant/Applicant Company/Corporate Person/Company**), seeking the following prayers:

> *"a) Pass an order for dissolution of the Company i.e., Centerpiece Business Solutions Private Limited (Under Voluntary Liquidation) having CIN: U74999DL2021FTC379653; and/or*
>
> *b) Pass such other order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case."*

Brief facts of the case as stated in the application:

2. The Applicant was incorporated on 06.04.2021 under the Companies Act, as a private limited company. The Company's registered office is situated at E-19, Ground Floor, Lajpat Nagar-III, Lajpat Nagar, New Delhi - 110024. Accordingly, this Bench has jurisdiction to deal with the present petition.

3. The Company was incorporated to undertake the business of providing end-to-end business process outsourcing and IT-enabled services, including data, voice and video processing, call centre operations, technical support, software development, consultancy, analytics, ERP, payroll and other back-office solutions across industries globally. The main objects of the Company as set out in Clause III of its Memorandum of Association are as under:

> 1. To carry on the business of providing business solutions and outsourcing services for all processes, sub-processes, transactions, activities and all other work performed by business in various industries within India and across the globe.

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2. To carry on the business of those processes or sub-processes that are enabled by information technology.

3. To carry on the business of data, voice or video collection and processing; call centre services, including inbound and outbound calling services of all kinds; technical support; managed data centre; managed technical centre; training centre; web support; back office; business or financial analysis; research work and analysis; accounting; payroll; inventory management; customer relationship management; enterprise resource planning; and to develop software, provide consultancy, software solutions and services that are normally offered by the outsourcing business and information technology services provider, the software development houses, application services providers and recruitment services.

4. The Capital Structure of the Company is as follows:

Particulars	**Amount (in Rupees)**
Authorised Share Capital	
10,000 equity Shares of Rs. 10/- each	1,00,000/-
Issued / Subscribed / Paid-up Capital	
10,000 equity Shares of Rs. 10/- each	1,00,000/-

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5. The Board of Directors of the Corporate Person comprise of the following:

A. Mr. Sushant Kumar Panigrahi, DIN: 09473897

B. Mr. Rohit Shrivastava, DIN: 07855463

C. Mr. Gauri Shankar Malpani, DIN: 10951582

6. The Shareholders of the Corporate Person comprise of the following:

S. No.	**NAME OF SHAREHOLDERS**	**NO. OF EQUITY SHARES HELD**	**PERCENTAGE HOLDING**
1.	Tehrab for Customer Experience Limited	7,600	76%
2.	Romooz Altaweer for I.T. and Business Solution Company	2,400	24%
	Total	**10,000**	**100%**

7. The Board of Directors (BoD) of the Company, at its meeting held on 15.10.2025, decided to wind up the Company's affairs by voluntary liquidation, as per Section 59 of the Code read with Regulation 3 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 (Voluntary Liquidation Process Regulations), on the ground that, due to the non-availability of further business prospects, it is not financially viable to carry on the business activities.

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8. It is submitted that the directors on the Board of the Corporate Person have given the Declaration of Solvency as per Section 59(3) of the Code, wherein they have declared that they have made a full inquiry into the affairs of the Company and have formed the opinion that the Company will be able to pay its debts in full, that the Company is not being liquidated to defraud any person, that the Company has made sufficient provision to meet obligations arising on account of pending matters and for preservation of its records after dissolution, and that there are no pending proceedings or assessments before statutory authorities or pending litigations in respect of the Company. The Declaration of Solvency, executed by Mr. Gauri Shankar Malpani and Mr. Rohit Shrivastava, i.e., two of the three directors and hence a majority of the Board, dated 15.10.2025, is present at Annexure F of the petition. The Company filed the Declaration of Solvency with the Registrar of Companies, NCT of Delhi & Haryana in e-form GNL-2 which is present in Annexure G of the petition.

9. The Declaration of Solvency is accompanied by the audited financial statements for the financial year ended 31.03.2025 (Annexure A of the petition). As the Company has no assets other than cash and cash equivalents, no valuation report under Section 59(3)(b)(ii) of the Code was obtained.

10. Further, as proposed by the BoD, the Members/shareholders of the Company, at the Extraordinary General Meeting (EGM) held on 15.10.2025, passed a special resolution to voluntarily liquidate the Corporate Person under Section 59 of the Code and to appoint **Mr. Hardev Singh**, Insolvency Professional, having **IP Reg. No. IBBI/IPA-002/IP-N00177/2017-18/10449**, as the liquidator of the Corporate Person, with remuneration of **Rs. 1,00,000/-** (Rupees One Lakh Only), exclusive of GST and actual out-of-pocket expenses. The Special Resolution appointing the Liquidator is extracted below:

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CERTIFIED TRUE COPY OF THE SPECIAL RESOLUTION PASSED BY THE MEMBERS OF THE CENTERPIECE BUSINESS SOLUTIONS PRIVATE LIMITED ("COMPANY") HELD ON WEDNESDAY ,15TH OCTOBER 2025 AT 03:00 P.M. (IST).

APPOINTMENT OF MR. HARDEV SINGH (REGISTRATION NUMBER: IBBI/IPA-002/IP-N00177/2017-18/10449), REGISTERED INSOLVENCY PROFESSIONAL TO ACT AS LIQUIDATOR OF THE COMPANY.

"RESOLVED THAT in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, **Mr. Hardev Singh (Registration Number: IBBI/IPA-002/IP-N00177/2017-18/10449)** be and is hereby appointed as the Insolvency Professional for the purpose of voluntary liquidation of the Company at a remuneration of INR 1,00,000/- (Indian Rupees One Lakh only), exclusive of Goods and Service Tax, liquidation and any other out of pocket expenses as may be incurred at actuals to wind up the Company, payable in such manner as the liquidator himself may determine.

RESOLVED FURTHER THAT any Director of the Company be and is hereby severally and/ or jointly authorized to certify any documents or to sign any form, as may be required or necessary for the purpose of filing with the Registrar of Companies or any other statutory authority, on behalf of the Company, in this regard and to do all such acts, deeds and things as may be necessary to give effect to the aforesaid resolution."

Certified True Copy
For and on behalf of
Centerpiece Business Solutions Private Limited.

Gauri Shankar Malpani
Director
DIN: 10951582

Date: 15th October 2025
Place: New Delhi

12. It has been submitted that the Corporate Person did not have any creditors, whether secured or unsecured, as on the date of commencement of liquidation, and therefore approval of creditors under the proviso to Section 59(3)(c) of the Code was not required.

13. The Liquidator intimated his appointment and the commencement of liquidation to the Insolvency and Bankruptcy Board of India (**IBBI**), the ICSI Institute of Insolvency Professionals, the Income Tax authority and the GST Departments at Delhi and Noida vide letters dated 16.10.2025 (Annexure J). The Company, in terms of the resolution dated 15.10.2025, also intimated the Income Tax authority, IBBI and the GST Departments at Delhi and Noida on 24.10.2025 through speed post (Annexure M).

14. The Liquidator made a public announcement dated 19.10.2025 for the commencement of liquidation in Form A of Schedule I as per Regulation 14 of the Voluntary Liquidation Process Regulations in 'Financial Express' (English) and 'Jansatta' (Hindi) newspapers on 19.10.2025, inviting submission of claims due from the Company by various stakeholders within 30 days from the date of commencement of liquidation (15.10.2025) i.e., till 14.11.2025. The public announcement

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was also submitted to IBBI for publication on its website (Annexure L). The public announcement is extracted below:

Annexure L 142

FORM-A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CENTERPIECE BUSINESS SOLUTIONS PRIVATE LIMITED.

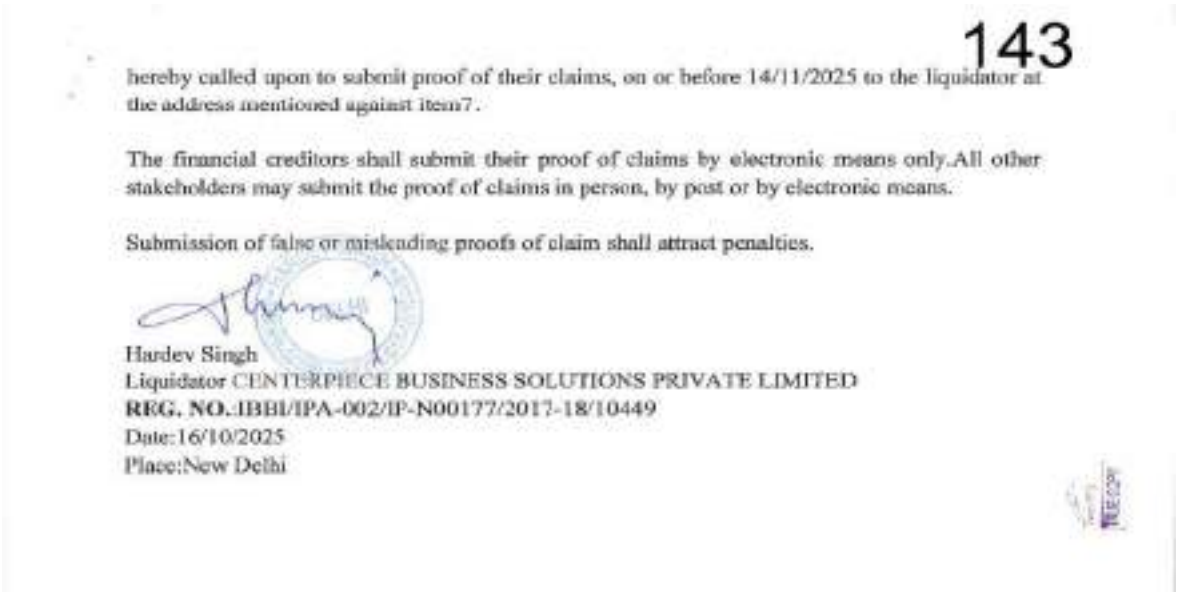
S. No.	PARTICULARS	TIMELINE
1.	NAME OF CORPORATE PERSON	CENTERPIECE BUSINESS SOLUTIONS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	06/04/2021
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED /REGISTERED	REGISTRAR OF COMPANIES-DELHI
4.	CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74999DL2021FTC379653
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	E-19 Ground Floor Lajpat Nagar-III Lajpat Nagar, New Delhi, NEW DELHI, Delhi, India, 110024.
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	15/10/2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	HARDEV SINGH **ADDRESS:**101, PLOT NO. 6, LSC, VARDHMAN RAJDHANI PLAZA, NEW RAJDHANI ENCLAVE, DELHI-110092. **EMAIL ADDRESS:-** SINGH_HARDEV@REDIFFMAIL.COM **TELEPHONE NUMBER:**+91 9810331425 **REG. NO.:**IBBI/IPA-002/IP-N00177/2017-18/10449
8.	LAST DATE FOR SUBMISSION OF CLAIMS	14/11/2025

Notice is hereby given that CENTERPIECE BUSINESS SOLUTIONS PRIVATE LIMITEDhas commenced voluntary liquidation on15/10/2025.

The stakeholders of CENTERPIECE BUSINESS SOLUTIONS PRIVATE LIMITED

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hereby called upon to submit proof of their claims, on or before 14/11/2025 to the liquidator at the address mentioned against item7.

The financial creditors shall submit their proof of claims by electronic means only.All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Hardev Singh
Liquidator CENTERPIECE BUSINESS SOLUTIONS PRIVATE LIMITED
REG. NO.IBBI/IPA-002/IP-N00177/2017-18/10449
Date:16/10/2025
Place:New Delhi

15. The intimation of commencement of voluntary liquidation and appointment of Liquidator was submitted to the Registrar of Companies, NCT of Delhi & Haryana in Form MGT-14 (Annexure N). It is submitted that, owing to a technical error on the Ministry of Corporate Affairs portal, the e-form could not be filed within the prescribed timeline, and the master data of the Company on the MCA website was thereafter changed from "Active" to "Under Liquidation". The Status Report of the RoC records that the said MGT-14 was taken on record and that, as per the MCA master data, the Company Status is "Under Liquidation".

16. A letter dated 13.11.2025 was received from the Employees Provident Fund department calling upon the Company to pay dues, and an inspection notice was received from the Employees State Insurance Corporation; the Company/Liquidator submitted its replies with the requisite documents and paid the amounts determined.

17. The Liquidator filed a Preliminary Report on 29.11.2025 as per Regulation 9 of the Voluntary Liquidation Process Regulations. As per the said report, the assets of the Company as on the liquidation commencement date comprised cash and cash equivalents of Rs. 14,99,598/-, against which provisions for expenses (Rs. 13,24,280/-) and short-term provision for income tax (Rs. 1,00,000/-) totalling Rs. 14,24,280/- had been made. The same is extracted below:

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Annexure P 163

Hardev Singh
B Com., FCS, LLB, IP
Registered Valuer
IP: IBBI/IPA-002/IP-N00177/2017-18/10449
RV Registration No. - IBBI/RV/06/2019/11174

101, Plot No. 6, LSC, Vardhman Rajdhani Plaza, New Rajdhani Enclave, Delhi-110092
H-10, Radhey Puri, Delhi-110051.
M: 09810331425
PAN. AUTPS1027J
Email: singh1970hardev@gmail.com
singh_hardev@rediffmail.com

PRELIMINARY REPORT OF THE LIQUIDATOR

[Pursuant to Section 59(2) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 9 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

I. INTRODUCTION

Centerpiece Business Solutions Private Limitedis a private company (hereinafter referred to as "**Company**"), having CIN: U74999DL2021PTC379653,was incorporated on 06.04.2021, having its registered office at E-19, Ground Floor, Lajpat Nagar-III, Lajpat Nagar, New Delhi-110024.

The Company in its general meeting held on 15.10.2025, at the registered office of the Company, had passed a special resolution to appoint the undersigned as the Liquidator of the Company under section 59 of the Insolvency and Bankruptcy Code, 2016 ("**IBC**").

The Liquidator, in pursuance of section 59 sub-section (2) of the IBC read with regulation 9of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, ("**Liquidation Regulations**") is required to prepare and submit his preliminary report to the Company, which is as follows:

A. CAPITAL STRUCTURE

As per records available to me, the capital structure of the Company as on 15.10.2025,("**Liquidation Commencement date**") is as under:

S.No.	Particular	Number of shares	Amount (In INR)
1.	**Authorized Share Capital:** Equity shares of INR 10 each.	10,000	1,00,000/-
2.	**Issued, Called Up and Paid-Up Capital:** Equity shares of INR 10 each.	10,000	1,00,000/-

The Company hasonly one class of equity shares having a par value of INR 10/- each (Indian Rupees Ten only). At the time of the distribution of assets, the equity shareholders are eligible to receive the remaining assets of the Company after distribution in accordance withsection 53 of IBC.

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Hardev Singh
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PAN. AUTPS1027J
Email: singh1979hardev@gmail.com
singh_hardev@rediffmail.com

B. ASSETS & LIABILITIES

The Company has intimated the initiation of liquidation under the provisions of section 59 of the IBC to the Registrar of Companies vide Form MGT-14 dated 03.11.2025, bearing SRN-AB8759302. However, it is highlighted that Form MGT-14 could not be filed within the statutory timelinedespite ardent efforts due to technical issues on the website of Ministry of Corporate Affairs.

Further, it is submitted that the Company filed the declaration of solvency with the Insolvency and Bankruptcy Board of India on 16.10.2025. However, since Form MGT-14 is still pending for approval, the declaration of solvency dated 15.10.2025, along with the audited financial statements for the financial years ended 31.03.2024 and 31.03.2025, are yet to be filed with the Registrar of Companies, NCT of Delhi andHaryana, in Form GNL-2.

As per records and information available to me, the Company is left with the assets and liabilities details as the following:

Assets:

S. No.	Particulars	Amount (In INR)
1.	Cash and cash equivalents	14,99,598.00/-
	Total	**14,99,598.00/-**

Liabilities:

S. No.	Particulars	Amount (In INR)
1.	Provisions for expenses (Management of the Company has made the provisions for expenses)	13,24,280.00/-
2.	Short term provisions (Income tax)	1,00,000.00/-
	Total	**14,24,280.00/-**

Note: As per the Public Announcement dated 19.10.2025, last date of submission of claim was 14.11.2025. However, we have not received any claim against the Company.

II. MATTERS RELATING TO PROMOTION, FORMATION OR FAILURE OR CONDUCT OF THE COMPANY

The Company is a private limited company was incorporated under the provisions of Companies Act, 2013, on 06.04.2021,having Company Identification Number as U74999DL2021FTC379653and having its registered office at E-19, Ground Floor, LajpatNagar-III, Lajpat Nagar, New Delhi-110024. It was set up to carry on the business

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to provide end-to-end business process outsourcing and IT-enabled services including data, voice, video processing, call center operations, technical support, software development, consultancy, analytics, ERP, Payroll and other back-office solutions across industries globally. The Board upon considering the current operating situation of the Company and is of the opinion that due to non-availability of further business prospects, it is not financially viable to carry on the business activities. Therefore, management thought fit to liquidate the Company voluntarily.

III. POSSIBILITY OF FURTHER INQUIRY

Considering the background, as on date, it is not intended to initiate any further inquiry in relation to the promotion, formation or failure or conduct of the Company.

IV. PROPOSED PLAN OF ACTION

As per the audited financial statement upto15.10.2025, the Company does not have any asset, therefore the question of selling of assets does not arise.

The estimated timelines and action plan for carrying out the liquidation of the Company is as under:

S.No.	Activity	Maximum time prescribed under the IBC	Due Date	Estimated Timeline[1]
1.	To verify the claims	30 days from the last date of receipt of claims.	14.12.2025 (No claim received)	14.12.2025 (No claim received)
2.	To prepare the list of stakeholders on the basis of claims submitted and accepted	Within 15 days from the last date for receipt claims	29.11.2025 (No claim received)	29.11.2025 (No claim received)
3.	To distribute proceeds from realization of assets to the stakeholders	Within 30 days from the receipt of the amount	09.01.2026	06.01.2026
4.	To prepare the final report and send the same to Registrar of Companies ("RoC") and	Within 90 days from the date of liquidation commencement	13.01.2026	13.01.2026

[1] *The estimated timelines are subject to the exigencies and statutory clearance.*

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Hardev Singh
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Registered Valuer
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Email: singh1970hardev@gmail.com
singh_hardev@rediffmail.com

	Insolvency and Bankruptcy Board of India ("IBBI")			

Estimate cost of the Liquidation is INR.14,24,280/- (Indian RupeesFourteen Lakhs Twenty-four Thousand Two Hundred and Eighty only)

I shall endeavour to complete the liquidation process within 90 days from the Liquidation Commencement Date.

For and on behalf of
Centerpiece Business Solutions Private Limited
(Under Voluntary Liquidation)

Hardev Singh
Liquidator
IBBI/IPA-002/IP-N00177/2017-18/10449
Dated: 29.11.2025
Place: Delhi

18. The list of stakeholders was prepared by the Liquidator on 29.11.2025 under Regulation 30 of the Voluntary Liquidation Process Regulations. No claim was received by the last date, i.e., 14.11.2025.

19. In compliance with Regulation 34 of the Voluntary Liquidation Process Regulations, the Liquidator opened a separate current Bank Account on 10.12.2025 with Standard Chartered Bank, Preet Vihar Branch, New Delhi - 110092 (IFSC: SCBL0036023), bearing A/c No. 53205081570, in the name of "Centerpiece Business Solutions Private Limited in Voluntary Liquidation". The Company's earlier current account with ICICI Bank Limited (A/c No. 664205600789) was closed. After the payments made, no funds remained in the liquidation account; the Liquidator applied for closure on 12.03.2026 and the Bank confirmed the closure of the account on 18.03.2026 (Annexure V). The letter of the Bank is extracted below:

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standard chartered

18th March, 2026

M/S CENTERPIECE BUSINESS SOLUTIONS PRIVATE LIMITED-IN VOLUNTARY LIQUIDATION ACCOUNT
101 PLOT NO.6 LSC VARDHMAN RAJDHANI,
PLAZA NEW RAJDHANI ENCLAVE,
NEW DELHI - 110092

Dear Concern

Sub: Account No ::: 53205081570

We wish to confirm that the above-mentioned account has been closed in bank records on 18/03/2026.

We trust the said details would suffice your requirement.

This letter is being furnished on the specific request of our customer.

It would be our pleasure to render any further assistance or clarification that you may require.

We thank you for banking with us and assure you of our best services always.

Yours Sincerely,

For Standard Chartered Bank

Service Manager

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20. The Liquidator submits that the liquidation could not be completed within 90 days from the Liquidation Commencement Date owing to the inspection/demand letters received from the Employees Provident Fund department and the Employees State Insurance Corporation, which required verification, reconciliation and settlement of dues. The Liquidator accordingly prepared a Status Report dated 23.01.2026 under Regulation 37 of the Voluntary Liquidation Process Regulations, placed it before the contributories at their meeting held on 27.01.2026, and submitted it to IBBI on 02.02.2026 (Annexures Q, R and S).

21. A demand of Rs. 8,859/- was received from the Employees State Insurance Corporation vide notice dated 04.02.2026 (Annexure T) and was paid. Further, a claim of Rs. 4,87,380/- (Rs. 4,17,000/- plus GST of Rs. 70,380/-) for professional fees was received from a stakeholder, M/s Grewal & Singh, Chartered Accountants, along with supporting documents (Annexure U), for which the Company had already made provision in its books. The Liquidator, in consultation with the contributories, admitted and paid the said claims. Thus, out of the realisation of Rs. 14,99,598/-, Rs. 10,42,459/- was applied towards liquidation costs and Rs. 4,57,139/- (Rs. 8,859/- towards Government dues and Rs. 4,48,280/- towards remaining debts and dues) towards claims, and the distribution was made on 12.03.2026 in terms of Regulation 35.

22. Final report dated 23.03.2026 as per Regulation 38 of the Voluntary Liquidation Process Regulations has been submitted by the Liquidator along with the compliance certificate in Form H. In the final report, the Liquidator has submitted that the Company had no assets other than cash and cash equivalents, the debts of the corporate person have been discharged to the satisfaction of the creditors, and no litigation is pending against the corporate person. The final report was sent to IBBI and the ICSI Institute of Insolvency Professionals on 25.03.2026 and was filed with the Registrar of Companies in e-form CNL-2 vide SRN AC2784278 (Annexures W and X). The relevant portions of the Final Report are extracted below:

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Annexure N 213

Hardev Singh
B Com., FCS, LLB, IP
Registered Valuer
IP: IBBI/IPA-002/IP-N00177/2017-18/10449
RV Registration No. - IBBI/RV/06/2019/11174

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Email: singh1970hardev@gmail.com
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FINAL REPORT

Pursuant to the provisions of section 59 of the Insolvency and Bankruptcy Code, 2016 (**"IBC"**) read with Regulation 38 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process), 2017 (**"VLP Regulations"**).

I. Background of the Company:

Centerpiece Business Solutions Private Limited is a private company (hereinafter referred to as **"Company"**), having CIN: U74999DL2021FTC379653, was incorporated on 06.04.2021, having its registered office at E-19, Ground Floor, Lajpat Nagar-III, Lajpat Nagar, New Delhi-110024.

The Company was established to provide end-to-end business process outsourcing and IT-enabled services including data, voice, video processing, call centre operations, technical support, software development, consultancy, analytics, ERP, Payroll and other back-office solutions across industries globally.

The Company in its general meeting held on 15.10.2025, at the registered office of the Company, passed special resolutions to initiate the voluntary liquidation process under section 59 of IBC and to appoint Mr. Hardev Singh, (IBBI Registration No: IBBI/IPA-002/IP-N00177/2017-18/10449) as the liquidator of the Company.

The liquidator, in pursuance of section 59 of the IBC read with VLP Regulations is required to prepare and submit his final report to the Registrar of Companies (**"ROC"**).

The sequence of the steps undertaken in relation to the commencement of voluntary liquidation are as follows:

S. No.	Activity	Timeline
1.	Board meeting convened for obtaining approval of the Board of Directors for the voluntary liquidation of Company.	15.10.2025
2.	Conducting of EGM for obtaining approval of the shareholders of the Company for commencing the voluntary liquidation and for the purpose of appointment of liquidator.	15.10.2025
3.	Intimation sent to the Insolvency and Bankruptcy Board of India ("IBBI") regarding commencement of liquidation of the Company and appointment of Liquidator pursuant to Section 59 of the Code.	16.10.2025
4.	Publishing Public Announcement pursuant to Regulation 14 of	19.10.2025

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Registered Valuer
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RV Registration No. - IBBI/RV/06/2019/11174

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	the VLP Regulations.	
5.	Completion of realisation of assets of the Company pursuant to Regulation 31 of the VLP Regulations.	As the Company does not have any assets except cash and cash equivalent, this requirement is not applicable to the Company.
6.	Distribution of proceeds to the stakeholders pursuant to Regulation 35 of the VLP Regulations.	12.03.2026

The voluntary liquidation process of the Company was completed on 23.03.2026 in terms of Regulation 37 of the VLP Regulations. The details as required pursuant to Regulation 38 of the VLP Regulations, are as follows:

1. The audited accounts of the liquidation showing receipts and payments pertaining to liquidation since the liquidation commencement date, i.e., 15.10.2025, are enclosed and marked as **Annexure-1.**

2. The statement as required under Regulation 38(b) is as follows:

a.	The assets of the corporate person have been disposed off	Not applicable, as the Company does not have any assets other than cash and cash equivalent. Hence, the requirement to dispose off the assets of the Company shall not apply.
b.	The debt of the corporate person has been discharged to the satisfaction of the creditors	The Company did not have any creditors as on liquidation commencement date. Thereafter, claim of Rs. 8,859/- (Rupees Eight Thousand Eight Hundred Fifty-nine only), was received on 05.02.2026 and Rs. 4,87,380/- (Rupees Four Lakhs Eighty-Seven Thousand Three Hundred Eighty only) was received on 06.03.2026 and the said claims were duly paid by the Liquidator in consultation with the contributories. Further, the liquidation expenses incurred after the liquidation commencement date have duly been paid and the details of the same can be referred to

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		Annexure-2.
c.	No litigation is pending against the corporate person, or sufficient provision has been made to meet the obligations arising from any pending litigation.	No litigation is pending against the Company. Hence, no provisions for the same have been created by the undersigned.

3. Details of the bank account and dues/receivables of the corporate person:

That pursuant to section 35 of IBC and Regulation 34 of VLP Regulations, the board of directors in its meeting dated 15.10.2025, authorized Mr. Hardev Singh to change the nomenclature and operate the existing bank account or to open and operate a new bank account in accordance with IBC and VLP Regulations.

Pursuant to the above, the existing bank accounts of the Company has been closed, details of the same are provided herein below:

S. No.	Particulars	Details
1.	Name of the Bank	ICICI Bank Limited
2.	Branch Address	Advant IT Park, Sector-142, Noida.
3.	IFSC Code	ICIC0004145
4.	Account Type	Current account
5.	Account Number	664205600789

Further, a new bank account of the Company was opened for the purpose of voluntary liquidation, details of the same are provided herein below:

S. No.	Particulars	Details
1.	Name of the Bank	Standard Chartered Bank
2.	Branch Address	Preet Vihar, New Delhi-110092
3.	IFSC Code	SCBL0036023
4.	Account Type	Current Account
5.	Account Number	53205081570

4. A sale statement with respect to all assets containing: The Company does not have any immovable assets and movable assets except cash and cash equivalent.

HARDEV SINGH

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1.	Realized value	Nil
2.	Cost of realization (if any)	Nil
3.	Manner and mode of sale	Not applicable
4.	An explanation for the shortfall, if the value realized is less than the value assigned by the registered valuer in the report of the valuation of assets under section 59(3)(b)(ii) or Regulation 3(1)(b)(ii), as the case may be.	Not applicable
5.	The person to whom sale is made	Not applicable, as no sale has been made.
6.	Any other relevant details of the sale	-

Hardev Singh
Liquidator,
IBBI/IPA-002/IP-N00177/2017-18/10449
Centerpiece Business Solutions Private Limited
(Under Voluntary Liquidation)

Date: 23.03.2026
Place: Delhi

Hardev Singh
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Annexure 2

Liquidation Cost

S. No.	Particulars	Amount in rupees
1.	Remuneration of the liquidator and record keeping expendiaure	1,60,000.00/-
2.	Audit fees	59,000.00/-
3.	Consultancy fees and out-of-pocket expenses (Filing of forms such as form GNL-2, form INC-28 and certification charges).	7,56,000.00/-
4.	Newspaper advertisement, filing of forms such as form DIR-12, form GNL-2, form INC-28 and certification charges.	25,425.00/-
5.	Miscellaneous expenses (Filing, printing etc.)	42,034.00/-
6.	Payment made pursuant to claim received	4,57,139.00/-
	Total	**14,99,598.00/-**

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23. The Compliance Certificate in Form H is extracted below:

Annexure Y 246

Hardev Singh
B Com., FCS, LLB, IP
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FORM-H
COMPLIANCE CERTIFICATE

[Under Regulation 38(3) of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

I, Hardev Singh, an insolvency professional enrolled with ICSI IP and registered with the Board with registration number IBBI/IPA-002/IP-N00177/2017-18/10449, am the Liquidator for the Voluntary Liquidation Process of Centerpiece Business Solutions Private Limited (Under Voluntary Liquidation).

1. The details of the Voluntary Liquidation Process are as under:

S. No.	Particulars	Description
(1)	(2)	(3)
1.	Name of the corporate person	Centerpiece Business Solutions Private Limited
2.	CIN/LLPIN of the corporate person	U74999DL2021FTC379653
3.	NCLT Bench	New Delhi
4.	Date of initiation of voluntary liquidation process	15.10.2025
5.	Date of appointment of Liquidator	15.10.2025
6.	Liquidator's Registration No. as IP	IBBI/IPA-002/IP-N00177/2017-18/10449
7.	Whether the Liquidator was replaced during the process (Yes / No)	No
If yes	Name of previous Liquidator and his registration No.	NA
	Date of replacement of previous Liquidator	NA
8.	Date of opening of bank account for liquidation (with account details)	10.12.2025 **Name of the account holder:** Centerpiece Business Solutions Private Limited in Voluntary Liquidation Account; **Bank:** Standard Chartered Bank; **Branch Address:** Preet Vihar, New Delhi-110092; IFSC Code: SCBL0036023 **Account Type:** Current account; **Account Numbers:** 53205081570.
9.	Date of notice for uncalled capital/unpaid capital contribution	NA
10.	Date of realization of uncalled capital/unpaid capital contribution	NA
11.	Date of intimation to statutory authority as applicable:	

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	a. Insolvency and Bankruptcy Board b. Income Tax Department c. Registrar of Companies MGT-14 d. Provident Fund department e. GST department Delhi f. GST department Noida g. Others	16.10.2025 16.10.2025 10.11.2025 NA 16.10.2025 16.10.2025 NA
12.	Amount deposited into Corporate Voluntary Liquidation Account: a. Amount of unclaimed dividends; b. Amount of undistributed proceeds; c. Income referred to in sub-regulation (2) and (3) of regulation 39; and d. Interest referred to in sub-regulation (4) of regulation 39.	NA
13.	Remuneration of Liquidator (Rs.)	1,00,000/-

2. Details of the corporate person:

S. No.	Particulars	Description
(1)	(2)	(3)
1.	Year of Incorporation	2021
2.	Objects in brief	The Company was established to provide end-to-end business process outsourcing and IT-enabled services including data, voice, video processing, call centre operations, technical support, software development, consultancy, analytics, ERP, Payroll and other back-office solutions across industries globally.
3.	Paid up Share Capital / Capital (Amount in Rs.)	1,00,000.00/-
4.	Assets as on Liquidation Commencement date (Amount in Rs.)	14,99,598.00/-
5.	Debt payable as on Liquidation Commencement date (Amount in Rs.)	14,24,280.00/- (all provisions made for liquidation cost)
6.	Net-worth of the Corporate Person (Amount in Rs.)	7,53,18,00/-
7.	Reasons for initiating voluntary liquidation, in brief	Non-availability of further business prospects, it is not financially viable to carry on the business activities.

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3. Details of realisation during Voluntary Liquidation Process:

S. No.	Particulars	Amount (Rs)
(1)	(2)	(3)
1	Sale of Assets	NA
2	Refund from Statutory Authorities	NA
3	Cash / Bank balance (as on liquidation commencement date)	14,99,598.00/-
4	Realisation of uncalled/unpaid capital contribution	NA
5	Distribution of unsold asset	NA
6	Any other (Please specify)	NA
	Total	**14,99,598.00/-**

4. Details of distribution to stakeholders as per section 52 or 53 of the Code

(Amount in Rs. lakh)

S. No.	Stakeholders* under section 52 and 53 (1)	Amount Claimed	Amount Admitted	Amount Distributed	Amount Distributed to the Amount Claimed (%)	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	Realization of Security Interest [Sec. 52(1)(b)]	NA	NA	NA	NA	NA
2	Liquidation Cost [Sec. 53(1)(a)]	-	-	10,42,459/-	-	Paid
3	Workmen's Dues [Sec. 53(1)(b)(i)]	NA	NA	NA	NA	NA
4	Debts of Secured Creditors [Sec. 53(1)(b)(ii)]	NA	NA	NA	NA	NA
5	Wages and Unpaid Dues to Employees [Sec. 53(1)(c)]	NA	NA	NA	NA	NA
6	Debts of Unsecured Financial Creditors [Sec. 53(1)(d)]	NA	NA	NA	NA	NA

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7	Government Dues + Amount Unpaid following Enforcement of Security Interest [Sec.53(1)(e)]	8,859/-	8,859/-	8,859/-	100/-	Paid
8	Any remaining Debts and Dues [Sec. 53(1)(f)]	4,48,280/-	4,48,280/-	4,48,280/-	100/-	Paid
9	Preference Shareholders [Sec. 53(1)(g)]	NA	NA	NA	NA	NA
10	Equity Shareholders [Sec.53(1)(h)]	NA	NA	NA	NA	NA
	Total	4,57,139/-	4,57,139/-	14,99,598/-	-	-

*If there are sub-categories in a category, please add rows for each sub-category.

5. The Voluntary Liquidation Process has been conducted as per the stipulated timeline:

S. No.	Section / Regulation	Description of Task	Norm (Number of Days)	Compliance Date	Actual Timeline (Number of days)
(1)	(2)	(3)	(4)	(5)	(6)
1	Section 59(3)(a), Regulation 3(1)(a)	Declaration from majority of directors / partners regarding solvency of corporate person and it not being liquidated to defraud any person.	T-28	15.10.2025.	T-0
2	Section 59[(3)(c) & (5)], Regulation 3(1)(c) and 3(3)	Passing of resolution/ special resolution by members/ partners about commencement of voluntary liquidation process and appointment of insolvency professional as liquidator.	T-0	15.10.2025.	T-0
3	Proviso to Section 59(3)(c), Regulation 3(1)(c)	Approval of creditors representing two-third in value of debt, if the corporate person owes any debt, of the resolution passed under section 59(3)(c) or regulation 3(1)(c).	T+7	-	-
4	Regulation 5(2)	Intimation by Insolvency Professional regarding his	T+7	16.10.2025	T+1

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S. No.	Section / Regulation	Description of Task	Norm (Number of Days)	Compliance Date	Actual Timeline (Number of days)
(1)	(2)	(3)	(4)	(5)	(6)
		appointment as Liquidator, to the Board.			
5	Regulation 14 (1)	Public Announcement in Form A by the Liquidator.	T+5	19.10.2025.	T+4
6	Section 59(4), Reg. 3(2)	Notification to Registrar of Companies and Board about the resolution passed under section 59(3)(c) and regulation 3(1)(c) or subsequent approval of creditors thereto, as the case may be, by corporate person.	T+7 or T+14	IBBI-16.10.2025 Form MGT-14 – 10.11.2025	T+1 T+26
7	Section 38(1), Regulation 14 (2)	Submission of claims by stakeholders.	T+30	14.11.2025	T+30
8	Section 38(5)	Withdrawal/ modification of claim by stakeholders.	T+44	NA	-
9	Regulation 9(1)	Submission of preliminary report to the corporate person by the Liquidator.	T+45	29.11.2025.	T+45
10	Regulation 29(1)	Verification of claims by the Liquidator.	T+60	NA	NA
11	Section 40 (2)	Intimation about decision of acceptance/ rejection of claim to the stakeholders by the Liquidator.	T+67	NA	NA
12	Regulation 30(2)	Preparation of list of stakeholders by the Liquidator.	T+45*/75	29.11.2025	T+45
13	Section 42	Appeal by creditor against the decision of the Liquidator.	T+81	NA	-
14	Regulation 35(1)	Distribution of the proceeds to stakeholders by the Liquidator.	Date of realization+30	12.03.2026	T+81
15	Regulation 39(2)	Deposit of amount of unclaimed dividends and undistributed proceeds in Corporate Voluntary Liquidation Account by the Liquidator.	Prior to submission of application under subsection (7) of section 59	NA	-

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S. No.	Section / Regulation	Description of Task	Norm (Number of Days)	Compliance Date	Actual Timeline (Number of days)
(1)	(2)	(3)	(4)	(5)	(6)
16	Regulation 38(2)	Submission of Final Report to the Board and Registrar of Companies by the Liquidator.	T+90*/270	25.03.2026	T+160
17	Section 59(7), Regulation 38(3)	Submission of Final Report, along with the application for dissolution, to AA.	T+90*/270	02.04.2026	T+78
18	Regulation 37(1)	Completion of Voluntary Liquidation Process.	T+90*/270	23.03.2026	T+158
19	Regulation 37(2)	Meeting of Contributories and presentation of Annual Status Report.	T+365	27.01.2026	14 days after completion of 90 days

T=Liquidation Commencement Date *Applicable where approval of creditors was not required under section 59(3)(c) or regulation 3(1)(c)

6. The following are deviations / non-compliances with the provisions of the Insolvency and Bankruptcy Code, 2016, regulations made, or circulars issued thereunder (If any deviation/ non- compliances were observed, please state the details and reasons for the same):

S. No.	Deviation / Non-compliance observed	Section of the Code/ Regulation No./ Circular No.	Reasons	Whether rectified or not
(1)	(2)	(3)	(4)	(5)
1	NA	NA	NA	NA

7. The details of application(s) filed / pending in respect of avoidance of transactions.

S. No.	Type of Transaction	Date of Filing with Adjudicating Authority	Date of Order of the Adjudicating Authority	Brief of the Order
(1)	(2)	(3)	(4)	(5)
1	Preferential transactions under section 43	NA	NA	NA
2	Undervalued transactions under section 45	NA	NA	NA
3	Extortionate credit transactions under section 50	NA	NA	NA
4	Fraudulent transactions under section 66	NA	NA	NA

8. If the process has taken more than 90/ 270 days, as the case may be, for completion, please state reasons thereof.

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The process has taken more than 90 days, but less than 270 days, because the Company has received an inspection notice from the ESI and PF Department. After scrutinizing the documents submitted with reply, the department has passed the order vide dated 04.02.2026 and raised the demand of Rs. 8859/- of previous period defaults.

9. All undischarged matters pending, if any, before any Court or Tribunal relating to corporate person have been reported to AA, along with the details of provision made to sufficiently meet the obligations arising from such pending litigations. **Not Applicable**

10. The records referred to in regulations 8 and 10 shall be preserved as mandated under regulation 41.

11. Any other information which the Liquidator may like to submit. NA

12. I, Hardev Singh, hereby certify that the contents of this certificate are true and correct to the best of my knowledge and belief, and nothing material has been concealed there from.

TRUE COPY

HARDEV SINGH
DELHI
IBBI/IPA-002/IP-N00177/2017-18/10449

Hardev Singh
(Liquidator for Centerpiece Business Solutions Private Limited (Under Voluntary Liquidation))
IBBI/IPA-002/IP-N00177/2017-18/10449
101, Plot No-6, LSC, Vardhman Rajadhani Plaza,
New Rajadhani Enclave, New Delhi-110092.
singh_hardev@rediffmail.com

Date: 02.04.2026
Place: Delhi

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24. The e-form GNL-2 filed with the Registrar of Companies in respect of the Final Report is extracted below:

Annexure X

Form No. GNL-2

Form for submission of documents with the Registrar

[Pursuant to the rule 12(2) of the Companies (Registration Offices and Fees) Rules,2014]

Refer instruction kit for filing the form

*All fields marked in * are mandatory*

Form language: (•) English ( ) Hindi

Company information

1 (a) *Corporate Identity Number (CIN)	U74999DL2021FTC379653
(b) *Name of the company	CENTERPIECE BUSINESS SOLUTIONS PRIVATE LIMITED
(c) *Address of the registered office of the company	F-19 Ground Floor Lajpat Nagar-III Lajpat Nagar,NA,NEW DELHI,Delhi,India,110024
(d) *Email ID of the company	*****mb2@rcbco.com

Purpose of filing the form

2 (a) *Please indicate the document being filed

( ) Prospectus	( ) Red Herring Prospectus
( ) Circular or Circular in the form of Advertisement inviting Deposits in DPT-1	( ) Private placement offer letter or Record of a private placement offer to be kept by the company
( ) Form 140 of the Companies (Court) Rules, 1959	( ) Form 152 of the Companies (Court) Rules, 1959
( ) Form 153 of the Companies (Court) Rules, 1959	( ) Form 154 of the Companies (Court) Rules, 1959
( ) Form 156 of the Companies (Court) Rules, 1959	( ) Form 157 of the Companies (Court) Rules, 1959
( ) Form 158 of the Companies (Court) Rules, 1959	( ) Form 159 of the Companies (Court) Rules, 1959
(•) Final Report on Completion of liquidation process by Liquidator	( ) Affidavit under Section 59 of the Insolvency and Bankruptcy Code, 2016
( ) Others	

(b) If others, then specify

Advertisement inviting Deposits

3 (a)Expected date of issue of Advertisement(DD/MM/YYYY)	
(b) Expected opening date of Acceptance of Deposits (DD/MM/YYYY)	
(c) Expected date of expiry of validity of advertisement or circular (DD/MM/YYYY)	

References

4 (a)Act under which the document is being filed (Companies Act, 2013/ Companies Act, 1956/ Insolvency and Bankruptcy Code, 2016)	Insolvency and Bankruptcy Code, 2016
(b) Section(s) of the Companies Act,2013 or the Companies Act,1956 or Insolvency and Bankruptcy Code 2016,under which the document is being filed	
(i) Section(s) of the Companies Act, 2013 under which the document is being filed	
(ii) Section(s) of the Companies Act, 1956 under which the document is being filed	
(iii) Section(s) of the Insolvency and Bankruptcy Code, 2016 under which the document is being filed	Section 59

Special Resolution and Other Details

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5 (a) Service request number of Form MGT-14	
b) Date of passing special (SR) or ordinary resolution (OR) (DD/MM/YYYY)	
6 (a) *Date of event (DD/MM/YYYY)	23/01/2026
(b)Date of declaration by majority of directors	
Attachments	
(a) Copy of prospectus	
(b) Copy of red herring prospectus	
(c) Circular or Circular in the form of Advertisement inviting Deposits in DPT-1	
(d) Private placement offer letter or record of private placement offer letter to be kept by the company	
(e) Form 149 of the Companies (Court) Rules, 1959	
(f) Form 152 of the Companies (Court) Rules, 1959	
(g) Form 153 of the Companies (Court) Rules, 1959	
(h) Form 154 of the Companies (Court) Rules, 1959	
(i) Form 156 of the Companies (Court) Rules, 1959	
(j) Form 157 of the Companies (Court) Rules, 1959	
(k) Form 158 of the Companies (Court) Rules, 1959	
(l) Form 159 of the Companies (Court) Rules, 1959	
(m) Final Report on Completion of liquidation process by Liquidator	Final report_Centerpiece_23.03.2026.pdf
(n) Any other relevant document	
(o) Audited financial statements and record of business operations of the company for the previous two years or for the period since its incorporation, whichever is later	
(p) A report of the valuation of the assets of the company, if any, prepared by a Registered Valuer	
(q) Affidavit under section 59 of the Insolvency and Bankruptcy Code, 2016	
(r) Optional attachment(s) - if any	

Verification

To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete.

I have been authorised by the board of directors' resolution dated [ ] (DD/MM/YYYY) to sign and submit this form.

To be digitally signed by

Particulars of the person signing and submitting the form

TRUE COPY

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Name	Hardev Singh
Capacity	Liquidator
Director or manager or secretary or CEO/CFO or IRP/RP/Liquidator of the company	
Designation (Director/Manager/Company Secretary/CEO/CFO/IRP/RP/Liquidator/ Others)	IRP/RP/Liquidator
Director identification number of the director or membership number of the secretary or DIN/PAN of the Manager/CEO/CFO/IRP/RP/Liquidator	AUTPS1027J

Verification

To the best of my/our knowledge and belief, the information given in this form and its attachments is correct and complete. I am/ We are duly authorised to sign and submit this form.

To be digitally signed by

Liquidator of the Company

Note: Attention is drawn to provisions of section 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively.

For office use only:

eForm Service request number (SRN)	AC2784278
eForm filing date (DD/MM/YYYY)	26/03/2026

This eForm is hereby registered

Digital signature of the authorizing officer

Date of signing (DD/MM/YYYY)

OR

This eForm has been taken on file maintained by the registrar of companies through electronic mode and based on statement of correctness by the company.

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25. This Tribunal, vide order dated 20.04.2026, issued notice to the RoC. The Liquidator served the notice on the Registrar of Companies, Delhi-I by hand, speed post and e-mail on 04.05.2026. Status Report on behalf of the RoC was filed on 27.05.2026 in compliance with the order dated 20.04.2026. The relevant portion of the Status Report is extracted below, stating that:

STATUS REPORT ON BEHALF OF REGISTRAR OF COMPANIES TO THE PETITION FILED U/S 59 OF INSOLVENCY & BANKRUPTCY CODE IN COMPLIANCE OF DIRECTION OF HON'BLE NCLT ORDER DATED 20.04.2026.

MOST RESPECTFULLY SHOWETH AS UNDER:

That the present report is being filed in compliance with the last order of Hon'ble NCLT order dated 20/04/2026 on behalf of Registrar of Companies, Delhi, and the same are as follows:

That as per available records on MCA 21 Portal, the petitioner company, CENTERPIECE BUSINESS SOLUTIONS PRIVATE LIMITED having CIN No. U74999DL2021FTC379653 was incorporated on 06/04/2021 under the provisions of Companies Act, 2013. Registered office of the company, as per available records, was at E-19 Ground Floor Lajpat Nagar-III, Lajpat Nagar, NA, New Delhi, 110024, India. The Authorized Capital of the company was Rs.1,00,000 and Paid-up Capital was Rs.1,00,000. Copy of Master Data of company is enclosed herewith and annexed as **Annexure-A:**

That as per available records on MCA 21 portal last Directors/Company Secretary of the Company were as follows:

- Mr. SUSHANT KUMAR, Flat No. 152, Tower-E, Gulshan Ikebana, Sector-143, Noida, Gautam Buddha Nagar, Noida, Noida, Gautam Buddha Nagar, 201301, India.

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- Mr. ROHIT SHRIVASTAVA, Flat No.B-1203, Heritage One, Sector - 2, Gurgaon, 122002, India.

- Mr. GAURI SHANKAR, House No.1/7150 3rd Floor Street No.4, Shivaji Park Post Office Wali Gali, Shahdara, East Delhi, 110032, India

That as per available records, the last Balance Sheet and Annual Return were filed by the company for the financial year 2024-25 in e-form MGT-7 vide SRN AB8067419 dated 13/10/2025 and AOC-4 vide SRN AB8010480 dated 13/10/2025 respectively.

1. Further, as per records on MCA portal, the following E-forms have been filed by the petitioner company regarding Voluntary Liquidation and same has been taken on record at this office:

   a) Copies of e-form MGT-14 vide SRN AB8759302 dated 04/12/2025 respect of Special Resolution dated 15/10/2025 passed by the shareholder for Voluntary liquidation of the Company under Insolvency and Bankruptcy Code, 2016. **Annexure-B**.

   b) Copies of e-form MGT-14 vide SRN AB9558675 dated AB9558675 in respect of Declaration of solvency dated 15/10/2025.**Annexure-B.**

   c) Copy of e-from GNL-2 vide SRN AC2784278 dated 17/04/2026 in respect to submit final report dated 23/03/2026 under Regulation No.38 of IBBI (voluntary Liquidation Process) Regulation, 2017. **Annexure-C.**

2. Further as per data received from various cells in this office, no inquiry / inspection / complaint /legal action has been shown pending against the subject Company. That this office has compiled the above factual report based on the records maintained & documents filed by the concerned Company on MCA21 portal.

3. The present status report about the company based on information/record as available on MCA21 portal is being filed by this office in compliance with Hon'ble NCLT order dated 20/04/2026.

Thus, it is humbly submitted that the Hon'ble Tribunal may pass such an order as it deem fit as per the merits of the case.

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Ld. Counsel for the RoC has appeared before this Adjudicating Authority from time to time and, in the course of the hearing held on 22.09.2026, submitted that the RoC has no further observations.

26. Further, this Adjudicating Authority, vide order dated 09.06.2026, directed the Liquidator to prepare the gist of the matter as per the checklist provided in the order and directed him to file an affidavit providing (a) a declaration from the Director in compliance with Regulation 3(1)(a)(iii) and Regulation 3(1)(b)(iii) of the Voluntary Liquidation Process Regulations, (b) a copy of the Income Tax Return filed for the period from 01.04.2025 till the commencement of liquidation, and (c) copies of the Income Tax Returns filed for the subsequent period. In compliance thereof, the Liquidator has filed the gist of the matter as per the checklist, which is as follows:

Annexure-C

GIST OF THE MATTER

S. No. (1)	Compliance (2)	(Yes/No) (3)	Page reference of Petition (4)
1.	(Sec. 59(3)(a) read with Regulation 3(4)) Declaration by way of an Affidavit from majority of the Directors to be filed.	Yes	15/10/2025 **Annexure F** (Page No 78-81)
2.	(Sec. 59(3)(b)(i)) Audited Financial Statements and record of business operations for the previous two years to be filed.	Yes	**Annexure F** (Page No 82-125)
3.	(Sec. 59(3)(b)(ii)) Valuation Report to be filed.	No	Not required as there were only cash and cash equivalents.
4.	(Sec. 59(3)(c)(i)) Special Resolution requiring the Company to be liquidated voluntarily and appointing an insolvency professional within 4 weeks from the Declaration made under Section 59(3)(a).	Yes	15/10/2025 **Annexure H** (Page No 126-127)
5.	(Proviso to Sec. 59(3)(c)) Approval of Resolution passed under Section 59(3)(c) by creditors (2/3rd in value) if any, within 7	No	There were no creditors at the time of LCD

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	days from the date of Resolution.		
6.	(Sec. 59(4)) Intimation to RoC & IBBI within 7 days from the date of the Resolution under 59(3)(c) or after approval of the creditors	IBBI: Yes ROC: No Due to technical errors on MCA website the form MGT-14 could not be filed within the timeline.	IBBI: 24/10/2025 **Annexure M** (Page No 150-151) ROC: 10/11/2025 **Annexure N** (Page No 154-161)
7.	(Regulation 14) Proof of Public Announcement made in 'Form - A' within 5 days from the date of appointment	Yes	19/10/2025 **Annexure K** (Page No 140-141)
8.	(Regulation 9) 'Preliminary Report' along with proof of submission of the same to the Company within 45 days from the LCD	Yes	29/11/2025 **Annexure P** (Page No 163-166)
9.	(Regulation 30) List of Stakeholders in case of claims under Chapter V of the Regulations	Yes	29/11/2025 **Annexure P** (Page No 167-168)
10.	(Regulation 34)	Yes	10/12/2025

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	Opening of Bank Account in the name of the Company followed by the words 'in liquidation' in a Scheduled Bank		
11.	Proof of Closure of the above Bank Account and any other account in the name of the Company	Yes	18/03/2026 **Annexure V** (Page No 206-212)
12.	(Regulation 35) Proof of distribution within six months from the receipt of realization	Yes	**Annexure V** (Page No 208-209)
13.	(Regulation 38) 'Final Report' along with proof of submission of the same to RoC & IBBI	Yes	23/03/2026 **Annexure W** (Page No 213-241)
14.	(Regulation 37) Completion of liquidation process within 90 days from LCD	No	Due to the inspection being undertaken by the Provident Fund Department the liquidation was not completed within the period of 90 days from LCD. Liquidation was completed on 23/03/2026

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			Annexure W (Page No 213-241)
15.	(Regulation 37) Status Report prepared (if any)	Yes	23/01/2026 **Annexure R** (Page No 171-184)

16. **REALISATION:**

Sl. No.	Particulars	Amount (Rs)
(1)	(2)	(3)
1.	Sale of Assets	0/-
2.	Refund from Statutory Authorities	0/-
3.	Cash / Bank balance	14,99,598/-
4.	Realization of uncalled/unpaid capital contribution	0/-
5.	Distribution of unsold asset	0/-
6.	Any other (Please specify)	0/-
	Total	**14,99,598/-**

17. **DISTRIBUTION:**

Sl. No.	Stakeholders* under Section 52 and 53 (1)	Amount Claimed	Amount Admitted	Amount Distributed	Amount Distributed to the Amount Claimed (%)	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	**Realization**	0/-	0/-	0/-	0/-	NA

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	of Security Interest					
2.	**Liquidation Cost [Sec. 53(1)(a)]**	0/-	0/-	10,42,459/-	0/-	NA
3.	**Workmen's Dues [Sec. 53(1)(b)(i)]**	0/-	0/-	0/-	0/-	NA
4.	**Debts of Secured Creditors [Sec. 53(1)(b)(ii)]**	0/-	0/-	0/-	0/-	NA
5.	**Wages and Unpaid Dues to Employees [Sec 53(1)(c)]**	0/-	0/-	0/-	0/-	NA
6.	**Debts of Unsecured Financial Creditors [Sec. 53(1)(d)]**	0/-	0/-	0/-	0/-	NA
7.	**Government Dues + Amount Unpaid following Enforcement of Security Interest [Sec.53(1)(e)]**	8,859/-	8,859/-	8,859/-	100	Paid

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8.	Any remaining Debts and Dues [Sec. 53(1)(f)]	4,48,280/-	4,48,280/-	4,48,280/-	100	Paid
9.	Preference Shareholders [Sec. 53(1)(g)]	0/-	0/-	0/-	0/-	NA
10.	Equity Shareholders [Sec.53(1)(h)]	0/-	0/-	0/-	0/-	NA
	Total	4,57,139/-	4,57,139/-	14,99,598/-		Paid

Mr. Hardev Singh
(Liquidator appointed for the Company)
101, Plot No.-6, LSC, Vardhman Rajdhani
Plaza, New Rajdhani Enclave, Delhi-110092.
singh_hardev@rediffmail.com
+91 9810331425

27. Further, the Liquidator has filed a compliance affidavit dated 04.08.2026 annexing the synopsis, the declaration of the Director in compliance with Regulation 3(1)(a)(iii) and Regulation 3(1)(b)(iii) (together with the audited financial statements), and the demand notice and challan of the Income Tax Department. It was stated therein that the Income Tax Returns could not be filed for the period from 01.04.2025 till the commencement of liquidation and for the subsequent period as the Income Tax Portal did not, at that time, provide the utility for filing returns for the financial year 2025-26. It was further stated that a demand of Rs. 2,36,270/- raised by the Income Tax Department on 18.07.2026 for the financial year 2024-25 had been paid by the Company under liquidation on 31.07.2026. The demand notice and the challan are extracted below:

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Intimation u/s 143(1)

PAN AAJCC4082E | AY 2025-26 | Ack No. 893419711181225 | DIN CPC/2526/A6/648027097

Name CENTERPIECE BUSINESS SOLUTIONS PRIVATE LIMITED

Address B-16 GROUND FLOOR, LAJPAT NAGAR 2 NEW DELHI SOUTH DELHI 110024 INDIA

Ph: 91 7289401199

You have a Demand for A.Y. 2025-26

Amount of Demand : ₹ 2,36,270 | Demand Reference No : 20262025374553247400

ITR Form Type	Date of Filing	Intimation Order Date	Due Date
ITR6 Original	18/12/2025	16/06/2026	30/11/2025
Extended Due Date	**Status**	**Residential status**	
30/11/2025	Private company	Resident	

RETURN DETAILS

Sl No	Particulars	Reporting Heads	Amount in ₹ As provided by Taxpayer	As Computed u/s 143(1)
01	Taxation option	Opted for 115BA/115BAA/115BAB	Yes	No
02	Income Details	Total Income	33,02,070	33,02,070
03	Tax Details	Tax Liability after relief	8,31,065	10,30,246
04	Interest and Fee Payable	Total Interest And Fee (234A, 234B, 234C & 234F)	63,581	1,06,019
05	Pre-paid Taxes	Total Taxes Paid (Advance Tax, TDS, TCS, Self Assessment Tax)	9,00,000	9,00,000
06	Tax Payable	Net Amount Payable	0	2,36,270

Centralized Processing Center
Income Tax Department
Bengaluru

Note: The present document may be treated as demand notice u/s 156 of Income-tax Act and contains only the summary of intimation u/s 143(1) of Income-tax Act 1961. For complete details available in the intimation order, you are request to check your email. A copy of the complete order may also be downloaded after logging into your e-Filing account and navigating to e-File → Income Tax Returns → View Filed returns page.

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INCOME TAX DEPARTMENT

Challan Receipt

e-Filing

CIN No. : 280

PAN	AAJCC4082E
Name	CENTERPIECE BUSINESS SOLUTIONS PRIVATE LIMITED
Assessment Year	2026-27
Financial Year	2025-26
Major Head	Corporation Tax (0020)
Minor Head	Outstanding Demand (Regular Assessment Tax) (400)
Amount (in Rs.)	₹ 2,36,270
Amount (in words)	Rupees Two Lakh Thirty Six Thousand Two Hundred Seventy Only
CIN	[illegible]
Mode of Payment	Net Banking
Bank Name	HDFC Bank
Bank Reference Number	[illegible]
Date of Deposit	31-Jul-2026
BSR code	[illegible]
Challan No	01436
Tender Date	31/07/2026

Tax Breakup Details (Amount in ₹)

A	Tax	₹ 2,36,270
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Others	₹ 0
	Total (A+B+C+D+E+F)	₹ 2,36,270
	Total (In Words)	Rupees Two Lakh Thirty Six Thousand Two Hundred Seventy Only

Thanks for being a committed taxpayer!

Please print this challan receipt only if absolutely required. Save Paper, Save Environment.

Congrats! Here's what you have just achieved by choosing to pay online:

Time
Quick and Seamless

Paper
Save Environment

e-Receipt
Easy Access

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28. Thereafter, the Liquidator filed a supplementary affidavit dated 16.09.2026, stating that the requisite utility having become available, the Income Tax Return for the financial year 2025-26 has been duly filed, and a copy of the acknowledgement was placed on record. The same is extracted below:

Annexure C

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Acknowledgement Number:310770191030926 **Date of filing : 03-Sep-2026**

INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT

[Where the data of the Return of Income in Form ITR-1(SAHAJ), ITR-2, ITR-3, ITR-4(SUGAM), ITR-5, ITR-6, ITR-7 filed and verified]

(Please see Rule 12 of the Income-tax Rules, 1962)

Assessment Year 2026-27

PAN	AAJCC4082E		
Name	CENTERPIECE BUSINESS SOLUTIONS PRIVATE LIMITED		
Address	E-19, GROUND FLOOR , LAJPAT NAGAR-1 , NEW DELHISOUTH DELHI , 09-Delhi, 91-INDIA, 110024		
Status	P-Private company	Form Number	ITR-6
Filed u/s	139(1)-On or before due date	e-Filing Acknowledgement Number	310770191030926

Taxable Income and Tax Details	Current Year Business loss, if any	1	2,49,598
	Total Income	1A	0
	Book Profit under MAT, where applicable	2	0
	Adjusted Total Income under AMT, where applicable	3	0
	Net tax payable	4	0
	Interest and Fee Payable	5	0
	Total tax, interest and Fee payable	6	0
	Taxes Paid	7	0
	(+) Tax Payable /(-) Refundable (6-7)	8	0
Accreted Income and Tax Detail	Accreted Income as per section 115TD	9	0
	Additional Tax payable u/s 115TD	10	0
	Interest payable u/s 115TE	11	0
	Additional Tax and interest payable	12	0
	Tax and interest paid	13	0
	(+) Tax Payable /(-) Refundable (12-13)	14	0

This return has been digitally signed by GAURI SHANKAR MALPANI in the capacity of Director having PAN AXJPM4168R from IP address 125.22.137.92 on 03-Sep-2026 15:17:19 at NEW DELHI (Place) DSC Sl.No & Issuer 9333561 & 2501211 CN=e-Mudhra Sub CA for Class 3 Individual 2022,OU=Certifying Authority,O=eMudhra Limited,C=IN

System Generated Barcode/QR Code

AAJCC4082E0631077019103092 6db5 cdd b5e3 1371 2044 1058 8331 3b0f 0f0e aa6b

DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU

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Analysis and Findings:

29. On hearing the submissions made by the liquidator and perusing the documents annexed to the petition, it appears that the affairs of the Corporate Person have been completely wound up and its assets have been completely liquidated.

30. We are satisfied that the requisites of Section 59 of the Code are met in the present case and from perusal of documents on record. The Declaration of Solvency by a majority of the directors, the audited financial statements for the preceding two financial years, the special resolution requiring the Company to be liquidated voluntarily and appointing the Liquidator, the public announcement, the intimations to the RoC and IBBI, the preliminary report, the list of stakeholders, the final report and the compliance certificate in Form H are all on record. No valuation report was required as the Company has no assets other than cash and cash equivalents. The Independent Auditor's Report for the financial year ended 31.03.2025 also notes that the Company does not have any pending litigation which would impact its financial position.

31. We also find it pertinent to note that Ld. Counsel for the RoC has appeared before this Adjudicating Authority and has submitted that the RoC has no further observations or objections to the voluntary liquidation of the Corporate Person, as recorded in our order dated 22.09.2026. The delay, if any, in completing the liquidation process within 90 days from the Liquidation Commencement Date has been explained by the Liquidator, and the said delay is condoned. The demand raised by the Income Tax Department for the financial year 2024-25 has been paid, and the Income Tax Return for the financial year 2025-26 has been filed. Nevertheless, we specifically record that any liability arising in future shall be strictly dealt with by the directors and shareholders of the Company in accordance with the law.

32. In view of the above facts and circumstances, we are inclined to pass orders for dissolution of the Company, Centerpiece Business Solutions Private Limited, and CP (IB) No. 172/PB/2026 is **ALLOWED** accordingly.

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33. The Liquidator of the Corporate Person is further directed to serve a copy of this order upon the Registrar of Companies (hereinafter referred as RoC), Delhi, immediately and, in any case, within fourteen days of receipt of this order. The RoC shall take further necessary action upon receipt of a copy of this order.

34. The liquidator is also directed to preserve a physical or electronic copy of the reports, registers and books of accounts for at least 8 years as per Regulation 41 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process Regulations) 2017.

35. The Company Petition bearing **CP (IB) No. 172/PB/2026** is disposed of with the above directions.

36. The registry is directed to send email copies of the order forthwith to the Corporate Person represented by its Liquidator and its Ld. Counsel for taking further steps. The Registry is directed to serve copy of order upon the parties.

37. File be consigned to the record storage (current).

Sd/-
(ANUPINDER SINGH GREWAL)
PRESIDENT

Sd/-
(RAVINDRA CHATURVEDI)
MEMBER (TECHNICAL)

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